

**IN THE NATIONAL COMPANY LAW TRIBUNAL
“CHANDIGARH BENCH, CHANDIGARH”**

**CA No.279/2018
IN
COCP No.03/chd/Hry/2018
IN
CP No.121/ND/2016
RT CP No.180/Chd/Hry/2017
(Decided)**

**Under Section 425 of the Companies
Act, 2013.**

In the matter of:

1. Narender Kumar Jain
S/o Ghevar Chand Jain
r/o B-401, Lake Pleasant,
Lakeview Homes, Powai,
Mumbai-400076.
2. Santosh N Jain
W/o Sh. Narender Kumar Jain
r/o B-401, Lake Pleasant,
Lakeview Homes, Powai,
Mumbai-400076.
3. Shefalee N Jain
W/o Sh. Lokesh Khodke
r/o B-401, Lake Pleasant,
Lakeview Homes, Powai,
Mumbai-400076.

Petitioners/Depositors

Vs.

1. Dr. Anil Jindal,
Executive Chairman of SRS Limited
having registered office at
SRS Tower, 305 & 307, 3rd Floor.
Near Metro Station Mewla Maharajpur,
G.T. Road,
Faridabad, Haryana-121 003
2. Mr. Raju Bansal,
Whole Time Director of SRS Limited
having registered office at
SRS Tower, 305 & 307, 3rd Floor.
Near Metro Station Mewla Maharajpur,

for contempt, if so advised. Accordingly, COCP No.03/Chd/Hry 2018 and CA No.279/2018 are disposed of with the aforesaid liberty and the claim may be filed before the Resolution Professional within two weeks on receipt of copy of this order.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

Sd/-

(Pradeep R. Sethi)
Member (Technical)

September 06, 2018
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